

FORM A
Public Announcement

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/s FERNAS
CONSTRUCTION INDIA PRIVATE LIMITED**

Relevant Particulars		
1	Name of corporate debtor	FERNAS CONSTRUCTION INDIA PRIVATE LIMITED
2	Date of incorporation of corporate debtor	10/08/2010
3	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400DL2010PTC206910
5	Address of the registered office and principal office (if any) of corporate debtor	Space No. S-19, Second Floor, Malhan Falcon Plaza, Plot No. 4 Pocket 7 Sector-12, Dwarka New Delhi-110075
6	Insolvency commencement date in respect of corporate debtor	06-December-2019 (Order received on 09-March-2020)
7	Estimated date of closure of insolvency resolution process	03-Jun-2020
8	Name and registration number of the insolvency professional acting as interim resolution professional	Vikas Chandra Misra and IBBI/IPA-001/IP-P-01449/2018-19/12276
9	Address and e-mail of the interim resolution professional, as registered with the Board	91, SIDDHARTHA ENCLAVE, NEAR ASHRAM CHOWK, New Delhi, -110014 Email ID: cavcmisra@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	91, SIDDHARTHA ENCLAVE, NEAR ASHRAM CHOWK, New Delhi-110014 E Mail: irpfcipl@gmail.com
11	Last date for submission of claims	23-Mar-2020
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: http://ibbi.gov.in/downloadform.html NA

Notice is hereby given that the National Company Law Tribunal Bench IV New Delhi has ordered the commencement of a corporate insolvency resolution process of the **M/s Fernas Construction India Private Limited** on 06-December-2019 (Order received on 09-Mar-2020).

The creditors of M/s Fernas Construction India Private Limited, are hereby called upon to submit their claims with proof on or before 23-March-2020 to the Interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Dated: 11th March 2020 Vikas Chandra Misra

Place: New Delhi

Interim Resolution Professional of Fernas Construction India Private Limited
Registration No: IBB/I/PA-001/IP-P-01449/2018-19/12276